

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 268/MP/2020**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.

Petitioner : SKS Power Generation (Chhattisgarh) Limited

Respondent : Noida Power Company Limited and anr.

Date of Hearing : **18.8.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Hemant Singh, Advocate, SPGCL  
Shri Lakshyajit Singh Bagdwal, Advocate, SPGCL  
Shri Harshit Singh, Advocate, SPGCL  
Shri Tenzen Tashineu, Advocate, NPCL  
Shri Ravi Kishore, Advocate, PTC  
Shri Keshav Singh, Advocate, PTC  
Shri Dhruv Tripathi, PTC

**Record of Proceedings**

At the outset, learned counsel appearing for the Petitioner requested an extension of time to file additional information sought by the Commission on the previous date of hearing. The learned counsel for the Respondent did not oppose this request and sought time to file their response on the said additional information.

2. The Commission, based on the consent of the parties, adjourned the matter and directed the Petitioner to furnish the following additional information, along with its written submissions, after serving a copy of the same on the Respondent, on or before **8.9.2023** as the last opportunity:

*(a) The supply of power to NPCL started from 1.12.2018. However, the Petitioner has raised its claim for reimbursement of Electricity Duty in the month of November, 2019. Why GST & Electricity Duty was not claimed since beginning.*

*(b) Copy of the bills/ invoices raised by the Respondents towards transmission charges, GST & Electricity Duty;*

*(c) Documentary proof towards payment of GST and Electricity Duty to the concerned Government Authority.*



3. The Respondents are permitted to file their response/written submissions on the above, on or before **22.9.2023**, after serving a copy to the Petitioner.
4. Matter remains part-heard and shall be listed for hearing on **5.10.2023**.

**By order of the Commission**

Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)

